

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 02**  
**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India ..... Applicant/petitioner  
v.  
Era Infra Engineering Limited ..... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 17.06.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANAGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

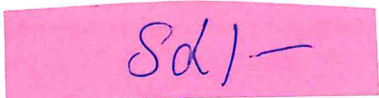
For the Petitioner  
Mr. Krishnendu Dutta, Mr. Mohit Kihosre, Ms.  
Wamika Trehan, Advs. with Mr. Rajiv  
Chakraborty, RP  
Mr. Zoheb Hossain, for Dir. of Enforcement


**ORDER**

**IA-2576/2019**

On having the applicant taking additional points in the written submissions soon after reply has filed by the respondents herein, the respondent side is given one week time to answer those points.

List this application for hearing on 26.06.2020.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANAGI)**  
**MEMBER (TECHNICAL)**